

General of India which was taken up at the Cabinet level has been finally decided; and

(b) if so, details thereof?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) The Bill defining the duties and powers of the Comptroller and Auditor General of India is expected to be introduced in the next session of Parliament.

(b) The Honourable Member will appreciate that Government cannot disclose the details of future legislative measures before the Bills are actually introduced.

Imports and Exports

*513. { Shri Harish Chandra Mathur:
Shri Kolla Venkaiah:

Will the Minister of Finance be pleased to state:

(a) what steps, if any, have been taken to check over-invoicing and under-invoicing of import and export items with a view to stop the abuse of foreign exchange; and

(b) what is the assessed or estimated loss of foreign exchange per year due to this malpractice?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) The Customs authorities carry out a check of the value of imported or exported goods. The G. R. forms which are filled in by exporters are forwarded to the Reserve Bank of India in all cases and are therefore capable of being checked. When any cases of violation of the foreign exchange regulations come to the notice of the Government, they are investigated and where offences are established, necessary penal action under the Sea Customs Act and/or Foreign Exchange Regulation Act is taken against the offenders, and the offending goods.

(b) It is not possible to arrive at any estimate of the probable loss of foreign exchange on this account.

Communal Names of Central Universities

*514. { Shri Rameshwar Tantia:
Shri Prakash Vir Shastri:
Shri Bhakt Darshan:
Shri Bhagwat Jha Azad:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 82 on the 23rd April, 1962 and state:

(a) whether a final decision has been reached towards the removal of communal names of Banaras Hindu University and Aligarh Muslim University; and

(b) if so, the time by which the decision is to be implemented?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). The matter is still under consideration.

संकाय फाउन्ड्री फोर्ज प्लांट

*५१५ { श्री भक्त दर्शन:
श्री कोल्ला वेंकैया:

क्या इस्पात और भारी उद्योग मंत्री २१ जून, १९६२ के अतारांकित प्रश्न संख्या ३६८७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि सरकारी क्षेत्र में द्वितीय फाउन्ड्री फोर्ज प्लांट (दलाई तथा गढ़ाई का कारखाना) स्थापित करने के बारे में क्या निर्णय किया गया है ?

इस्पात तथा भारी उद्योग मंत्री (श्री (चि० सुब्रह्मण्यम) : सरकारी क्षेत्र में द्वितीय फाउन्ड्री फोर्ज प्लांट (दलाई तथा गढ़ाई का कारखाना) स्थापित करने का प्रश्न अभी तक विचाराधीन है ।

Transport Planes and Helicopters from U.S.S.R.

*516. { Shri D. C. Sharma:
Shri Hem Raj:
Shri Basumatari:

Will the Minister of Defence be pleased to state:

(a) the progress made so far in the purchase of AN 12 heavy transport